

LOK SABHA
UNSTARRED QUESTION No.3683
TO BE ANSWERED ON. 09.08.2018

“CBI INVESTIGATION ON HHECIL”

3683. SHRI V. PANNEERSELVAM:

Will the Minister of TEXTILES वस्त्र मंत्री

be pleased to state:

- (a) whether Central Bureau of Investigation (CBI) has sought information from handicrafts and Handloom Export Corporation of India Limited (HHECIL) regarding availing of buyer's credit and passing on of undue benefit of difference amount between interest earned on FDRs, and interest charged by foreign banks for providing buyer's credit in respect of some bullion traders under investigation;
- (b) if so, details thereof alongwith the name of such companies;
- (c) whether CBI has also directed HHECIL to stop payments of those bullion traders having completed transaction with HHECIL in the year 2014 and have not indulged in any malpractice or violated any contractual obligations; and
- (d) if so, the details thereof and the reasons therefor?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)
MINISTER OF STATE FOR TEXTILES
(SHRI AJAY TAMTA)

(a) & (b): Yes, Madam. Central Bureau of Investigation (CBI) is investigating the bullion import case of M/s Edelweiss Commodities Ltd. (ECL). CBI has examined and sought information from HHEC regarding availing of buyer's credit. The bullion parties whose payments have been withheld by (HHEC) have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC, which is under investigation by CBI.

(c) & (d): No response or direction has been received from CBI to HHEC for stop payments of bullion traders having completed transaction with HHECIL in the year 2014. The payment of outstanding dues of bullion traders is contingent upon the final outcome of the case under investigation by CBI.
